## COURT-1

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 239 of 2017 & IA Nos. 602 & 603 of 2017

Dated: 10<sup>th</sup> August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

## In the matter of:

Jaiprakash Association Ltd. .... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Pawan Upadhyay

Mr. Ratik Sharma

Counsel for the Respondent(s) : Mr. C. K. Rai for R-1

Mr. Umesh Prasad for R-1

Mr. M. G. Ramachandran

Mr. Shubham Arva

Mr. S. R. Sharma for R.2 & 3

## <u>ORDER</u>

Admit. Issue notice to the Respondents returnable on 12.10.2017. Mr.C.K. Rai takes notice on behalf of Respondent No.1 and Mr. M.G. Ramachandran takes notice on behalf of Respondent Nos.2 & 3 and they seek five weeks time to file reply. They may file the same on or before 15.09.2017 after serving copy on the other side. Rejoinder may be filed two weeks thereafter. Dasti, in addition, is permitted.

IA No. 603 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

List the matter on <u>12.10.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd